

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. 1155/2016

IN THE MATTER OF:

All Cargo Logistics Pvt. Ltd.

.....Petitioner

v.

Boom Agro India Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 433(e), 434 & 439 of Companies Act

Order delivered on 08.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s) :

ORDER

Learned counsel for the petitioner applies for withdrawal of the petition with liberty to file fresh one on the same cause of action under the Insolvency and Bankruptcy Code, 2016. The petition has abated in view of the notification dated 29.06.2017 but the notification permits the filing of fresh petition.

In view of the above, the petition is dismissed as withdrawn with liberty to file fresh one on the same cause of action under the Insolvency and Bankruptcy Code, 2016 or any other remedy in accordance with law.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

08.08.2017

Vineet